

MEGHALAYA ACT 7 OF 1978

THE MEGHALAYA MUNICIPAL (GARO HILLS AUTONOMOUS DISTRICT) ACT, 1978.

(As passed by the Assembly)

[Received the assent of the Governor on the 8th April, 1978]

(Published in the Gazette of Meghalaya, Extraordinary, dated 10th April, 1978)

An

Act

to provide for the constitution and establishment of municipalities and town committees in the Garo Hills Autonomous District and extension and application of the Meghalaya Municipal Act to the said District and for matters connected thereto.

Be it enacted by the Legislature of Meghalaya in the Twenty-ninth Year of the Republic of India as follows:-

**Short title,
extent and
commencement.**

1. (1) This Act may be called the Meghalaya Municipal (Garo Hills Autonomous District) Act, 1978.
- (2) It extends to the Garo Hills Autonomous District.
- (3) It shall be deemed to have come into force on the 7th day of January, 1978.

**Constitution and
establishment of
municipalities
and Town
Committees in
the Garo Hills
Autonomous
District.**

2. ¹“(1)”Notwithstanding anything contained in any other law the State Government may, on the recommendation of the District Council of the Garo Hills Autonomous District, constitute any area of the said Autonomous District as a municipality, or declare any area within such district District to be a notified area and establish a Town Committee for the notified area, under the provisions of the Meghalaya Municipal Act (Assam Act XV of 1957 as adapted by Meghalaya) and apply all or any of the provisions of the said Act or of the Rules made thereunder as may be specified in the notification to the Municipality or town committee to constituted or established and to the area or areas comprising within the said municipality or town committee.
- (2) ²“On the constitution of any area into a Municipality or establishment of a Town Committee for any notified area under the provisions of this Act and the Meghalaya Municipal Act and Municipality or Town Committee constituted or Hills Autonomous District shall cease to exercise any Jurisdiction within such area”.

¹ Renumbering by Section 2 of Act No. 1 of 1980. Earlier the number read as 2.

² Inserted by Act No. 1 of 1980, Section 2 (2).

THE UNDERLINED TEXT INDICATES THE INSERTION/SUBSTITUTION OF THE SUBSEQUENT AMENDMENTS TO THE MEGHALAYA MUNICIPAL (GARO HILLS AUTONOMOUS DISTRICT) ACT, 1978 (ACT NO. 7 OF 1978), AMENDED AND UPDATED UPTO THE YEAR - ACT 1 OF 1980.